

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24949-24950/2004

(From the judgment and order dated 30/1/04,16/7/04 in SA No.243/2003 in
CMM No. 58354/2004 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHAFIULLAH KHAN

Petitioner(s)

VERSUS

REGIONAL LEVEL COMMITTEE & ORS.

Respondent(s)

(With appln. for c/delay in filing SLP & amended memo of parties and
permission to be taken on record as respondents 5 & 6 and with O/Report)

Date: 23/01/2006 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN KUMAR

HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner(s) Ms. Rachana Srivastava,Adv.

For Respondent(s) Dr. I.B Gaur,Adv.

Mr. SS. Nehra, Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the respondent submits that these matters have become

infructuous because elections have already taken place on 16th January, 2005. Since both parties

are claiming to be in position, dispute is pending before the Joint Director of Education, Meerut.

Counsel for the petitioner requests for time to seek instructions.

List the matters after two weeks.

(S. Thapar)

(Phoolan Wati Arora)

PS to Registrar

Court Master